

[Extract from the Chd. Admn. Gaz., dated the 1st April, 2017]

CHANDIGARH ADMINISTRATION

SOCIAL WELFARE DEPARTMENT

Notification

The 16th March, 2017

No. SW3/SCPCR/2017/1767.—In exercise of the powers conferred under Section 17 sub-section (2)(a) of the Commissions for Protection of Child Rights Act, 2005, the Administrator, Union Territory of Chandigarh is pleased to appoint Ms. Harjinder Kaur, d/o Sh. Naranjan Singh, H. No. 2352, Sector 35-C, Chandigarh as Chairperson of the Chandigarh Commission for Protection of Child Rights.

The term of the Chairperson will be for a period of three years from the date of Chairperson assumes the charge of the post. The terms and conditions will be applicable as per the rules notified by the Chandigarh Administration under the Commissions for Protection of Child Right Act, 2005.

(Sd)

The 14th March, 2017.

Adviser to the Administrator,
Chandigarh Administration.